

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 229/98

Wednesday the 3rd day of March 1999.

CORAM

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER
HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

1. N.I.Thankamoni	<u>Original applicant</u>
W/o B.Krishnan(late)	Mr B.Krishnan
Sreekrishna, Sulthan Betheri P.O.	S/o Pachu
Wynad District.	Sreekrishna, Sulthan Betheri
2. Nisha B.K.	
D/o B.Krishnan(late)	
Sreekrishna, Sulthan Betheri P.O.	
3. Nirmal Krishnan	
S/o Late B.Krishnan	
Sreekrishna, Sulthan Betheri P.O.	
4. Asok Krishnan	
S/o B.Krishnan (Late	
Sreekrishna, Sulthan Betheri P.O.	...Applicants
(By advocate Mr M.R.Rajendran Nair)	

Versus

1. Union of India , rep. by Secretary Ministry of Environment & Forests Paryavaran Bhavan, New Delhi.	
2. State of Kerala, rep. by Chief Secretary Govt. of Kerala, Secretariat, Trivandrum	...Respondents
(By advocate Mr Govind K.Bharathan, SCGSC)	
Mr C.A.Joy, GP)	

The application having been heard on 3rd March 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER

Applicant, now deceased, had filed this application
for a declaration that the respondents were bound to hold review
DPCs for making appointments by promotion to the Indian Forest
Service on the basis of the revised seniority, with effect from
the date on which such appointment became due to him, as per
the directions of the Hon'ble High Court of Kerala in W.A.1193/94
and connected cases.

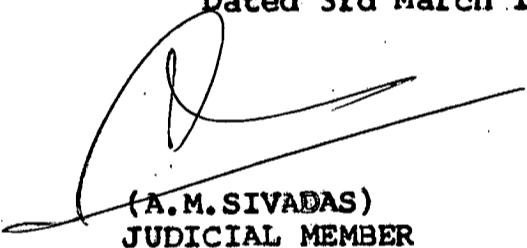
2. Today when the matter came up, it was pointed out
by learned counsel of applicant that the revised seniority

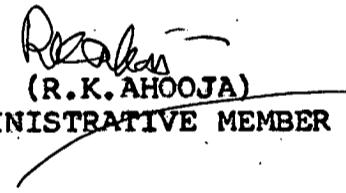
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finally notified by the respondents on 27.9.96 but even though more than two years had elapsed, the review DPC was yet to be held. Learned counsel appearing for State of Kerala submitted that necessary proposal had since been made to the Union Public Service Commission which is to fix a date for holding the review DPC. It was also stated by the counsel that the applicant was eligible for being considered for promotion to I.F.S. by the review DPC and his name was accordingly included in the review proposal for that year.

3. Since the matter is now before the U.P.S.C., we are confident that expeditious action will be taken by the UPSC to convene the review DPC to finalise this case which has been pending now for some years. In any case, we expect the process to be completed within a period of four months. No other direction is required in the matter. OA is closed.

Dated 3rd March 1999.


(A.M. SIVADAS)
JUDICIAL MEMBER


(R.K. AHOOJA)
ADMINISTRATIVE MEMBER

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